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one by post

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2018/202 / RTI
Dated 1st September, 2018

From : Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court

To : Sri Arun K. Baruah,
House No. 2, Bye-Lane No. 4 (South),
Lachit Nagar,
Guwahati- 781007

Subject : Information under RTI Act.

Reference : Your RTI Application dated 27/06/2018. Regd. Vide ID No. 150/2018
dated 09.08.2018.

Sir,

With reference to the above, photocopy of the information sought by you, is enclosed herewith.

Encl. as stated

Yours faithfully,

1.9.18

Registrar (Judicial) & PIO
Gauhati High Court

1.9.18

(2)

File by post.

FORM 'D'
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV-2/2018/ 203 / RTI
Dated 3rd, September, 2018

From **Smt.A. Ajitsaria
Registrar (Judl) & PIO
Gauhati High Court**

To **Syed Rizwan Ahmed Naser,
Rajahoweli, Baligaon,
P.O. Korokatali, Dist. Jorhat-15, Assam**

Ref: Your RTI application dated 20.08.2018
ID No. 169/2018 dtd. 01.09.2018

Sir,

With reference to your RTI application received on 01.09.2018 (Regd. ID No. 169/2018), this is to inform you that the requisite fee of Rs 10/- paid through IPO no. 43F 101583 ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non-compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The IPOs so forwarded by you is returned herewith.

Yours faithfully,

Encl: 1. IPO

dt 3.09.18
**Registrar (Judl) & PIO
Gauhati High Court, Guwahati**

01.09.18

3

o/e by post ul

FORM 'D'
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV-2/2018/ 211 / RTI
Dated 04th, September, 2018

From **Smt.A. Ajitsaria
Registrar (Judl) & PIO
Gauhati High Court**

To **Lovely Chetia,
Seujpur, Court Tiniali,
Bozaltoli Gaon, P.O.Borguri,
Dist. Tinsukia, Assam,
Pin-786126**

Ref: Your RTI application dated 29.08.2018
ID No. 170/2018 dtd. 04.09.2018

Sir,

With reference to your RTI application received on 04.09.2018 (Regd. ID No. 170/2018), this is to inform you that the requisite fee of Rs 10/- paid through IPO no. 35F 449795 ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non-compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The IPOs so forwarded by you is returned herewith.

Yours faithfully,

Encl: 1. IPO

A. 4-9-18

**Registrar (Judl) & PIO
Gauhati High Court, Guwahati**

04-09-18

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92 Reg post

FORM - E
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2018/312/ RTI
Dated 4th September, 2018

From : Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court

To : Smt. Malti Devi
C/O Sh Jokhan Singh
2G Bichhia Near PAC Camp
Gorakhpur - 273014.

Sub : Information under RTI Act.

Ref : Your RTI Application dated 09/08/2018. Regd. Vide ID No. 152/2018
dated 09.08.2018.

Madam,

With reference to the above, the information pertaining to your query, is provided
herein below :

Reply to query: As communicated to you earlier vide this Registry's Letter No.
HC.XXXV-1/2018/107/RTI dated 23.05.2018, copy of Judgement / Order passed by the
Hon'ble High Court in a case is to be obtained by following the prescribed procedure for
obtaining certified copy, as laid down in the Gauhati High Court Rules, 2015. The relevant
rule is available in public domain at <http://ghconline.gov.in> (please follow the link
<http://ghconline.gov.in/Document/Chapter13.pdf>).

Yours faithfully,

4-9-18

Registrar (Judicial) & PIO
Gauhati High Court

Stamp
04/09/18



RTI Application Delivered

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 213 / RTI
Dated 09th September, 2018

From **Smt.A.Ajitsaria,
Registrar (Judl.) & PIO
Gauhati High Court**

To **Prasanta Das,
Lawyers' Association Guwahati,
Guwahati-1.**

Sub: RTI

Ref: Your RTI application dated 09.08.18
(Regd. ID No. 149/2018 dated 09.08.18)

Sir,

Reply to query No.(i)&(iii):

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 25 /- (Rupees Twenty Five) only (i.e. @ Rs. 5/- per sheet for 5 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7 (f) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Reply to query No.(ii):

Mark obtained by Mr. C. Chaturvedy is 38 and mark obtained by Roushan Lal is 29.33 on 09.07.18 in the interview.

Yours faithfully,

AA 5.9.18
Registrar (Judl.) & PIO
B. J.
09.09.18

RTI/2018

(6)

de by hand delivery

FORM 'E'
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -1/2018/ 214 / RTI
Dated 6th September, 2018

From **Sri Dipak Kumar Nath**
Dy.Registrar (Judl.I)&APIO
Gauhati High Court

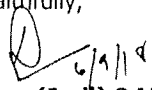
To **Md. Mahimuddin Ahmed,**
C/O. Md. Sahazul Ali,
Vill. Bhagara(No.1 Khanapara),
P.O.- Ganesh Kuwari, Dist. Darrang, Assam,
Pin: 784145

Sub: Your RTI application (Regd. Vide ID No. 168/2018 dtd. 29.08.2018)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 120 /- (Rupees One Hundred and Twenty) only (i.e.@ Rs. 5/- per sheet for 24 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,


Dy.Registrar (Judl) & APIO
Gauhati High Court, Guwahati

6-9-18

Documents received
and paid Rs. 120/- towards
the cost.

M. Ahmad
7.9.2018

7

O/C

By hand delivery

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 215 / RTI
Dated 6th September, 2018

From **Smt.A.Ajitsaria,
Registrar (Judl.) & PIO
Gauhati High Court**

To **Plabita Boro,
Jyoti Path, Dhirenpara,
Guwahati-25, Kamrup(M)**

Sub: RTI

Ref: Your RTI application dated 10.08.18
(Regd. ID No. 154/2018 dated 10.08.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 660 /- (Rupees Six Hundred and Sixty) only (i.e.@ Rs. 5/- per sheet for 132 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,

4 6.9.18

Registrar (Judl.) & PIO

By
05.09.18

send documents and
paid the cost of Rs. 660/-
Plabita Boro
06.09.18.

(4)

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 218 / RTI
Dated 16 September, 2018

From **Smt.A.Ajitsaria,
Registrar (Judl.) & PIO
Gauhati High Court**

To **Souvik Bhattacharya,
C/O. Mr. B.P. Bhattacharjee, Advocate,
House No. 174, A.K.Azad Road, Kalapahar,
Dist.Kamrup(M),Guwahati 781016.**

Sub: RTI

Ref: Your RTI application dated 10.08.18
(Regd. ID No. 153/2018 dated 10.08.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 495 /- (Rupees Four Hundred and Ninety Five) only (i.e.@ Rs. 5/- per sheet for 99 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,

05.09.18
Registrar (Judl.) & PIO

05.09.18

*Received the documents
and paid cost of Rs 495/-
Souvik Bhattacharya*

9

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 219 / RTI
Dated 27th September, 2018

From **Smt.A.Ajitsaria,
Registrar (Judl.) & PIO
Gauhati High Court**

To **Smti. Dipika Kalita,
Vill- Hahara, PO- Puthimari,
PS- Kamalpur, Dist.- Kamrup, Assam.
Pin-781380.**

Sub: RTI

Ref: Your RTI application dated 08.08.18
(Regd. ID No. 147/2018 dated 08.08.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 935 /- (Rupees Nine Hundred and Thirty Five) only (i.e.@ Rs. 5/- per sheet for 187 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Received the cost of Rs. 935 from Dipika Kalita & delivered the documents.

*Done
27/9/18*

Yours faithfully,

6/9/18

Registrar (Judl.) & PIO

09.09.18

10

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FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 220 / RTI
Dated 7th September, 2018

From **Smt.A.Ajitsaria,
Registrar (Judl.) & PIO
Gauhati High Court**

To **Md. Sofizur Rahman,
Sijubari Dargah Road,
P.O. & P.S.Hatigaon,
Dist.Kamrup(M),Guwahati 781038.**

Sub: RTI

Ref: Your RTI application dated 08.08.18
(Regd. ID No. 148/2018 dated 08.08.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 410 /- (Rupees Four Hundred and Ten) only (i.e.@ Rs. 5/- per sheet for 82 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,

* 6/9/18

Registrar (Judl.) & PIO

05.09.18

Received
Md. Sofizur Rahman
07.09.18



etc by post.

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2018/221/ RTI
Dated 7th September, 2018

From : Sri Dipak Kr Nath
Dy-Registrar (Judl.-I) & APIO
Gauhati High Court,
Guwahati- 781001.

To : Mr. I. Vincent Christopher
Door No. 3/7-1/4 (3/60B),
Kattu Valvu, Chithanoor, Dhalawai Patty,
Salem - 636 302

Sub : Information under RTI Act.

Ref : Your RTI Application dated 03/08/2018. Regd. Vide ID No. 151/2018
dated 09.08.2018.

Sir,

With reference to the above, the information pertaining to your query, is provided
herein below :

Reply to query 1: Certified copy of Judgement / Order passed by the Hon'ble
Supreme Court of India, in a case, is to be obtained from the Supreme Court of India, by
following the prescribed procedure for obtaining certified copy, as laid down by the
Supreme Court of India.

Yours faithfully,

Dy-Registrar (Judicial-I) & APIO
Gauhati High Court

07/09/2018

12

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By post.

FORM - E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV --04/2018/ 2.2.2/ RTI
Dated 7th September, 2018

From : Sri Dipak Kr Nath
Dy-Registrar (Judl.-I) & APIO
Gauhati High Court,
Guwahati- 781001.

To : Sri Keval Joshi
1101, Swastik Society,
Sector-27,
Gandhinagar- 382028

Sub : Your RTI Application dated 18/07/2018.
Regd. Vide ID No. 155/2018 dated 10/08/2018.

Ref : Letter No. 15011/96/2016-Jus (AU) dated 29/07/2018 of the Section Officer & CPIO, Government of India, Ministry of Law & Justice, Department of Justice, New Delhi.

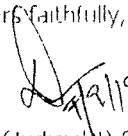
Sir,

With reference to the above, the information pertaining to your query, is provided herein below :

Reply to query 1 and 2: Separate data on the basis of conviction and/or acquittal, related to criminal cases (in which the crime had a provision for death penalty), not being maintained, the information could not be provided.

Please be noted that, u/s 7(9) of the RTI Act, 2005, the Public Authority is not required to compile information and information as it exists, only is to be provided.

Yours faithfully,


Dy-Registrar (Judicial-I) & APIO
Gauhati High Court

609/09/2018

13

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 223 / RTI
Dated 12th September, 2018

From **Sri Dhrupad Kashyap Das
Registrar (Judl.) & PIO
Gauhati High Court**

To **Sri Anisur Ahmed,
Ward No. 4, Gauripur,
P.O. Gauripur, P.S. Gauripur,
Dist.-Dhubri, Pin-783331,
Assam.**


Sub: RTI

Ref: Your RTI application dated 05.09.18
(Regd. ID No. 174/2018 dated 05.09.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 215 /- (Rupees Two Hundred and Fifteen) only (i.e.@ Rs. 5/- per sheet for 43 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,


Registrar (Judl.) & PIO

12.9.18

D/C



FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 224 / RTI
Dated 12th September, 2018

From **Sri Dhrupad Kashyap Das**
Registrar (Judl.) & PIO
Gauhati High Court

To **Joyeeta Rajkhowa**
House No. 23, Ganesh Mandir Path,
Pub Sarania, P.O.- Ulubari,
Guwahati-781007.

Sub: RTI

Ref: Your RTI application dated 06.09.18
(Regd. ID No. 175/2018 dated 06.09.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 365 /- (Rupees Three Hundred and Sixty Five) only (i.e.@ Rs. 5/- per sheet for 73 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

*Received the documents
and paid Rs. 365
Joyeeta Rajkhowa.*

Yours faithfully,

Jy 12.9.18
Registrar (Judl.) & PIO

12.9.18

o/c



FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 225 / RTI
Dated 17th September, 2018

From **Sri Dhrupad Kashyap Das
Registrar (Judl.) & PIO
Gauhati High Court**

To **Smt. Benojeer Choudhury,
Vill- Batarashi, Dist.-Karimganj,
PIN- 788709, Assam, P.O.-Tillabazar.**

Sub: RTI

Ref: Your RTI application dated 07.09.18
(Regd. ID No. 177/2018 dated 07.09.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 440 /- (Rupees Four Hundred and Forty) only (i.e.@ Rs. 5/- per sheet for 88 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,

17/9/18
Registrar (Judl.) & PIO

17.9.18

*Paid Rs. 440 &
received the documents
Benojeer Choudhury*

O/C

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 226 / RTI
Dated 17th September, 2018

From **Sri Dhrupad Kashyap Das**
Registrar (Judl.) & PIO
Gauhati High Court

To **Smt. Nabanita Buragohain,**
House No.-28, Vill. Pillingkata,
P.O.-Basistha, Guwahati-29.

Sub: RTI

Ref: Your RTI application dated 07.09.18
(Regd. ID No. 176/2018 dated 07.09.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 420 /- (Rupees Four Hundred and Twenty) only (i.e.@ Rs. 5/- per sheet for 84 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

*Paid Rs. 420 &
received the information
from RTI Section
Nabanita Buragohain*

Yours faithfully,

by 17.9.18
Registrar (Judl.) & PIO

17.9.18

17

O/C

By post

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 227 / RTI
Dated 17th September, 2018

From **Sri Dhrupad Kashyap Das**
Registrar (Judl.) & PIO
Gauhati High Court

To **Smt. Alisha Akhtar**
Gandhibasti, Near Girls' High School,
Bylane No.-1, House No.-67,
C/o. Dulu, Guwahati-03.

Sub: RTI

Ref: Your RTI application dated 14.09.18
(Regd. ID No. 185/2018 dated 14.09.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 825 /- (Rupees Eight Hundred and Twenty Five) only (i.e.@ Rs. 5/- per sheet for 165 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,

[Signature]
17.9.18
Registrar (Judl.) & PIO

[Signature]
17.9.18

(17)

O/c.

by post

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/.228
Dated 17th September 2018

From **Sri Dhrupad Kashyap Das**
Registrar (Judl.) & PIO
Gauhati High Court

To **Sri Dip Jyoti Bez,**
House No. 77, Dharma Sharma Path,
P.O.Gopinath Nagar, Birubari,
Guwahati, Kamrup(M), Assam-781016.

Sub: RTI

Ref: Your RTI application dated 07.09.18
(Regd. ID No. 180/2018 dated 07.09.18)

Sir,

The information sought by you are ready to be provided in per your request. You are to pay cost of Rs. 520/- (Rupees Five Hundred and Twenty) only (i.e.@ Rs. 5/- per sheet for 104 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said document. You may also pay the amount by cash and collect the same from the PIO of Gauhati High Court.

Yours faithfully,

(Signature)
Registrar (Judl.) & PIO

(Date)
17/9/18

*Recd. (Reply) on
03/10/2018*

(1)

O/c

By post

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 229 / RTI
Dated 17th September, 2018

From **Sri Dhruvad Kashyap Das**
Registrar (Judl.) & PIO
Gauhati High Court

To **Smt. Shilpa Mour,**
Sushil Das Bhawan, Paltan Bazar,
G.S.Road, Guwahati-781008.

Sub: RTI

Ref: Your RTI application dated 13.09.18
(Regd. ID No. 182/2018 dated 13.09.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 440 /- (Rupees Four Hundred and Forty) only (i.e.@ Rs. 5/- per sheet for 88 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,

by
14.9.18
Registrar (Judl.) & PIO

10-9-18
17-9-18



FORM-D
Rejection Order
[Rule 4 (iii)]

etc

No. HC.XXXV-01/2018/²³⁰156 / RTI
Dated 20th September, 2018

From: Sri Dipak Kr Nath
Dy-Registrar (Judl.-I) & APIO
Gauhati High Court,
Guwahati- 781001.

To : Sri Kishalay Sinha
House no : 10, Lane No. 5
Tarun Nagar,
Guwahati -- 781005

Sub : Reply under RTI Act, 2005.

Ref: Your RTI application dated 28/07/2018
Registered ID No. 156/2018 dated 10/08/2018

Sir,

With reference to the above, this is to inform you that you have not paid the application fee of Rs. 10/- along with your RTI application. Moreover, the information sought for is not held by PIO-Gauhati High Court.

Hence, your application is rejected for not complying with Rule 9 of the Gauhati High Court (Right to Information) Rules, 2008.

Yours faithfully,

[Signature]
20/9/18

DY-REGISTRAR (JUDICIAL-I) & PIO
Gauhati High Court, Guwahati.

[Signature]
28/09/2018



FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 232 / RTI
Dated 20th September, 2018

From **Sri Dhrupad Kashyap Das**
Registrar (Judl.) & PIO
Gauhati High Court

To **Sri Samir Biswas,**
R.G.B.S. Road, Bye Lane 4,
H.No. 12, Barsapara, Guwahati-18

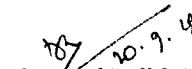
Sub: RTI

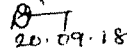
Ref: Your RTI application dated 02.09.18
(Regd. ID No. 178/2018 dated 07.09.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 35 /- (Rupees Thirty Five) only (i.e.@ Rs. 5/- per sheet for 7 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,


Registrar (Judl.) & PIO


20.09.18

2/

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 233 / RTI
Dated 20th September, 2018

From **Sri Dhrupad Kashyap Das**
Registrar (Judl.) & PIO
Gauhati High Court

To **Sri Samir Biswas,**
R.G.B.S. Road, Bye Lane 4,
H.No. 12, Barsapara, Guwahati-18

Sub: RTI

Ref: Your RTI application dated 02.09.18
(Regd. ID No. 179/2018 dated 07.09.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 35 /- (Rupees Thirty Five) only (i.e.@ Rs. 5/- per sheet for 7 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,

20.9.18
Registrar (Judl.) & PIO

20.09.18

23

O/C

by post.

FORM 'D'
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV-1/2018/234/RTI
Dated 25th September, 2018

From **Shri Dhrupad Kashyap Das**
Registrar (Judl) &PIO
Gauhati High Court

To **Manish Sharma,**
S/O-Ramakant Sharma,
18/188, Purani Mandi,
Tajganj, Agra-282001.

Ref: Your RTI application dated 13.09.2018(Regd.ID No. 197/2018 dated 25.09.2018)

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of Registrar General, Gauhati High Court instead of Public Information Officer, O/o the Chief Justice, Gauhati High Court, Guwahati & payable at Guwahati.

Hence, your application is rejected for non- compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The IPO so forwarded by you is returned herewith.

Encl: 1. IPO in original.

Yours faithfully,

25/09/18
Registrar (Judl) & PIO
Gauhati High Court, Guwahati

25/09/18

34

FORM -E
Form of supply of information to the applicant
[Rule 4 (iv)]

etc by post.

No. HC.XXXV -04/2018/231 / RTI
Dated, 27th September, 2018

From Sri Dhruvad Kashyap Das
Registrar (Judl.) & PIO
Gauhati High Court
Guwahati-781001

To Shri Devanshu Khandelwal,
30-b Krishna puri, Mathura, Pin:281001

Sub: Your RTI application dated 30.07.2018 (Regd. Vide ID No. 187/2018 dtd 17.09.2018)

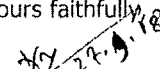
Ref: Letter No. 15011/96/2016-Jus(AU) dtd 25.08.18 of the Section Officer &
CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the information pertaining to your queries, is provided herein below:

Reply to query no. 1: Number of District Court in Assam is 27.

Reply to query no. 2: Number of District Courts having air conditioner is 24.

Yours faithfully,

Registrar (Judl.) & PIO
Gauhati High Court

27.09.18

25

O/C

Reg post

FORM -E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -04/2018/238 / RTI
Dated 28th September, 2018

**From Sri Dhrupad Kashyap Das
Registrar (Judl.) & PIO
Gauhati High Court
Guwahati-781001**

**To Shri Ashok Kumar Upadhyay,
R-47, Sector 11, Noida,
Uttar Pradesh, Pin- 201301**

Sub: Your RTI application dated 13.08.2018 (Regd. Vide ID No. 186/2018 dtd 17.09.2018)

Ref: Letter No. 15011/96/2016-Jus(AU) dtd 23.08.18 of the Section Officer &
CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the information pertaining to your queries, is provided herein below:

Reply to query no. 1: At present there is one designated court in the state of Assam, namely, Judge, Designated Court, Assam, Guwahati.

Reply to query no. 2: There is one Judge in the Designated Court of Assam.

Reply to query no. 3: Cases pending in each of these courts (data as on 31st December of each year)

	2012	2013	2014	2015	2016	2017	2018(31.08.18)
Designated Court, TADA	57	39	31	37	26	32	24

Reply to query no. 4: Cases disposed of by these courts during the year

	2012	2013	2014	2015	2016	2017	2018(31.08.18)
Designated Court, TADA	53	18	08	10	22	15	11

Reply to query no. 5: 13 cases are pending in the Designated Court of Assam for over 10 years. Separate information regarding brief summary of those cases not being maintained, same could not be provided.

Yours faithfully

Registrar (Judl.) & PIO
Gauhati High Court

28.09.18



26

o/e by hand

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -3/2018/ 239 / RTI
Dated 29th September, 2018

From **Sri Dhrupad Kashyap Das**
Registrar (Judl.) & PIO
Gauhati High Court

To **Shri Hitesh Chandra Das, Court Master.**
Gauhati High Court, Guwahati

Sub: RTI


Ref: Your RTI application dated 18.09.18
(Regd. ID No. 188/2018 dated 18.09.18)

Sir,

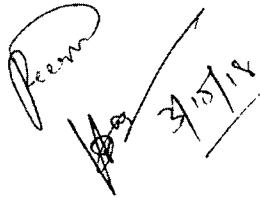
With reference to the above, the photocopy of ACR in respect of yourself for the year 2016 and 2017 as sought for, is enclosed herewith.

Yours faithfully,

Encl : As stated above.
(6 sheets)


REGISTRAR (JUDL) & P.I.O.
Gauhati High Court, Guwahati

①-7
28.09.18



22

de Reg post.

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 240 / RTI
Dated 29th September, 2018

From **Sri Dhruvad Kashyap Das**
Registrar (Judl.) & PIO
Gauhati High Court

To **Smti. Himadri Hazarika**
Mission Compound, Dist. Golaghat,
Pin 785621,

Sub: RTI

Ref: Your RTI application dated 02.09.18
(Regd. ID No. 196/2018 dated 24.09.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 575 /- (Rupees Five Hundred Seventy Five) only (i.e.@ Rs. 5/- per sheet for 115 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

*Amount to 575/-
and main copy
documents.
Dhrub Kashyap
(Dinebichar Ray)
Assistant Registrar*

Yours faithfully,

784
29.9.18
Registrar (Judl.) & PIO

38

o/c by post

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 241 / RTI
Dated 29/9 September, 2018

From **Sri Dhrupad Kashyap Das**
Registrar (Judl.) & PIO
Gauhati High Court

To **Smti. Lovely Chetia,**
Borguri, Seujpur, Bozaltoli Gaon, Borguri,
Tinsukia, Pin- 786126

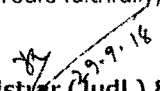
Sub: RTI


Ref: Your RTI application dated 18.09.18
(Regd. ID No. 201/2018 dated 27.09.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 440 /- (Rupees Four Hundred Forty) only (i.e.@ Rs. 5/- per sheet for 88 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,


Registrar (Judl.) & PIO


29.09.18

(27)

e/c. By post

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 2018 / RTI

Dated 21/ September, 2018

From **Sri Dhrupad Kashyap Das**
Registrar (Judl.) & PIO
Gauhati High Court

To **Sri Dipankar Barman,**
Vill- Lachima, P.O. Sarthebari,
Dist. Barpeta, Assam,
Pin- 781307,

Sub: RTI

Ref: Your RTI application dated 20.09.18
(Regd. ID No. 189/2018 dated 20.09.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 410 /- (Rupees Four Hundred Ten) only (i.e. Rs. 5/- per sheet for 82 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (PTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,

[Signature]
29.9.18
Registrar (Judl.) & PIO

B-1
29.09.18